

OFFICE OF THE DISTRICT & SESSIONS JUDGE(NW): ROHINI COURTS:DELHI

NOTICE

Applications are invited for appointment of **11 (Eleven)** positions of Oath Commissioners from the Advocate having three (3) years practice and primarily practicing at Rohini Courts Complex. All the desirous Advocates who fulfill the eligibility criteria as per guidelines (**Annexure 'A'**) may submit the application in the prescribed format (**Annexure 'B'**) alongwith the requisite supporting documents with a recent passport size photograph.

Applications be submitted latest by **10th July, 2019** on or before **5 p.m** with R & I Branch, Ground Floor, Near Room No. 1, Rohini Courts, Delhi.


(Deepak Garg)

ASJ(N/W)/Chairman, Appointment Committee
for Oath Commissioners, Rohini Courts Complex, Delhi

Genl.I/Oath Comm./Rohini Courts/2019/16403-16423

Delhi, dated the 21.05.19

Copy forwarded for information and necessary action to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi yours good office's letter No.1022 / Genl./OC/DHC dated 24.04.2019
2. The Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The President/ Hony. Secretary, Rohini Courts Bar Association, Rohini Courts, Delhi with the request to direct the quarter concerned to display Notice on all the Notice Boards & Library of the Chamber Block Area, Rohini Courts, Delhi and also to upload on the website of RCBA.
4. The President/ Hony. Secretary of all the other Bar Association of District Courts of Delhi with the request to direct the quarter concerned to display the Notice on all the Notice Board & Library.
5. Web-site Committee[English/Hindi], Tis Hazari Courts, Delhi and Rohini Courts Complex, Delhi with the direction to upload the Notice alongwith **Annexure 'A'** and **Annexure 'B'** at the website of Delhi District Courts.
6. The Branch Incharge, Care taking Branch, Rohini Courts Complex, Delhi and of all the other Districts Court Complex with the direction to direct the Concerned official to affix the Notice on all the Notice Boards as well as at entrance of respective courts complex.
7. PS to Ld. District & Sessions Judge, North-West and North District, Rohini Courts, Delhi
8. Dealing Official, R & I Branch, Tis Hazari Courts and Rohini Courts, Delhi for uploading the same on the **LAYERS**.


(Deepak Garg)

ASJ(N/W)/Chairman, Appointment Committee
for Oath Commissioners, Rohini Courts Complex, Delhi

ANNEXURE 'A'

Guidelines for appointment of Oath Commissioners in all Courts including Income Tax and Sales Tax.

- 1 An applicant for the appointment as an Oath Commissioner should have 03 (Three) years practice as an Advocate on the last date of submission of application form and the Advocate applying for appointment in a particular Court Complex, should be mainly practising at the said Complex.
2. The tenure of appointment of Oath Commissioner in all Courts shall be of 02 (two) years, unless otherwise ordered by the High Court.
3. An Advocate can be considered for re-appointment after a period of 03 years from conclusion of his/her earlier term.
4. The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs. 24,000/- per annum during the preceding two years.

In support of proof of income, the applicant shall file an affidavit in the absence of any other proof.

Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/ single.

5. Preference to the extent of 10% will be given to senior citizen, lady Advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.


20/5/14

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PROFORMA

1	Name	
2	Father's/Husband's Name	
3	Date of Birth	
4	Date of Enrollment as an Advocate with Bar Council of Delhi alongwith Enrollment No. (Attach copy of Enrollment Certificate)	
5	Name of Bar Association with which registered with Membership No.	
6	Average Annual Income (Attach Proof of Income on Affidavit clearly mentioning that " average annual income is not less than Rs 24000/- per annum during the preceding two years" except in case of advocates with disability and lady Advocate who are divorcee/widow/single).	
7	Residential Address with Telephone No.	
8	Official Address with Telephone No.	
9	Court Where mainly practicing	
10	Whether earlier appointed as Oath Commissioner by this Court or any Courts of Delhi ? If yes, give particulars	
11	Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi ? If yes, give particulars.	
12	Reference of two Advocates of ten years standing or of other respectable persons.	
13	Whether Advocates are Senior Citizen, lady Advocates who are divorcee/widow/single and persons with disability: Please specify. (Senior Citizen, lady advocates who are divorcee or widowed and persons with disability shall furnish the requisite proof.)	
14	Any special reason, the applicant wants to adduce in support of his/her application.	

[Handwritten Signature]
20/5/19

(Signature of applicant)